

Crl. Misc. (B) Case No. 42/2022

ORDER

08-02-2022

This is a bail application under Section 439 CrPC, supported by an affidavit, submitted by the learned Counsel praying for granting bail to accused Sri Pranab Sonowal in connection with Tengakhat PS Case No. 7/2022 corresponding to GR Case No. 141/2022 under Sections 279/304 IPC.

Case Diary called for has been received.

Heard the learned counsel for the petitioner and the learned Public Prosecutor.

Learned Counsel for the petitioner submits that the petitioner was the driver of the Dumper No. AS-07-BC-3529 on 20-01-2022 when the ill fated incident had taken place in which the minor girl child aged about 12 years of the informant Md. Tutu Ali died. Learned Counsel further submits that after the accident, fearing that the people nearby would assault him, the petitioner/driver of the said dumper became nervous and fled, only to present himself in the police station on the next date, i.e., 21-01-2022. Learned Counsel submits that considering the purely accidental nature of the occurrence and the conduct of the petitioner, the present petition may be allowed.

Considering the matter in its entirety, the materials in the Case Diary and the nature of the occurrence, the present petition is allowed.

It is directed that the accused person, namely, Sri Pranab Sonowal be released on bail of Rs. 20,000/- with one surety of like amount in connection with Tengakhat PS Case No. 7/2022.

Return the Case Diary along with a copy of this Order.

Crl. Misc. (B) case stands disposed of.

dk
Sessions Judge,
Dibrugarh
Sessions Judge
Dibrugarh

No. DID/0592, 0593/22
dttd. 15.02.2022